

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3417

ANSWERED ON:29.07.2009

NON CONDUCT OF EXAMINATION OF PG STUDENTS

Raghavan Shri M. K.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether some Government medical colleges of medicine and homoeopathic pharmacy in Kerala has not conducted the examination and awarded post graduate degrees to students even after completion of these courses; and

(b) if so, the details thereof and the action taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) & (b) Government of Kerala had started Post Graduate courses in Practice of Medicine and Homoeopathy Pharmacy in Government Homoeopathy Medical Colleges at Thiruvananthapuram and Kozhikode in 2005 without obtaining prior permission of the Central Government as per provision under section 12A of the Homoeopathy Central Council Act, 1973. As relevant statutory provisions were not complied with, the university was advised not to recognize these courses because of which examination could not be conducted for these courses. Some of the students admitted into the said courses had filed Writ Petition in the High Court of Kerala. Hon'ble High Court had directed the Central Government to consider the application filed by the Homoeopathy Medical Colleges and grant approval with retrospective effect. The Central Government had filed appeal against the said order in the Division Bench and later Special Leave Petition in the Hon'ble Supreme Court of India. The Hon'ble Supreme Court of India has set-aside the order of the High Court and remitted the matter to the High Court of Kerala with directions to decide the appeal after giving opportunity of hearing to the parties. The matter is subjudiced in the High Court of Kerala. Further action will be taken on disposal of the case.